

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.1055**  
TO BE ANSWERED ON THE 4<sup>TH</sup> DECEMBER, 2015

**DEFENCE PREPAREDNESS**

1055. SHRI RAYAPATI SAMBASIVA RAO:  
SHRI ABHIJIT MUKHERJEE:

Will the Minister of DEFENCE  
be pleased to state:

- (a) whether the defence forces of the country are well equipped to deal with the security threats posed by both Pakistan and China;
- (b) if so, the details thereof along with the funds allocated for defence sector during the last three years and the current year;
- (c) whether the Government has taken any review of defence preparedness and if so, the details thereof; and
- (d) the steps taken / being taken by the Government to speed up the pending projects and rein the middlemen in negotiating defence deals with foreign countries?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

j{k k jkT; ea=h

1/4jkobanzthr flag1/2

**(a)to(c): Government is fully seized of the security needs of the country. Appropriate steps are taken to ensure that the security concerns pertaining to the borders are adequately addressed through various measures including capability building and infrastructural development etc. Further, the review of defence preparedness is an on-going process, keeping in consideration the changing nature of challenges to national security.**

.....2/-

The details of total Defence Budget during the last three years and current year are as under:

(Rs. in crores)

Year	BE	RE
2012-13	1,93,407.29	1,78,503.52
2013-14	2,03,672.12	2,03,672.12
2014-15	2,29,000.00	2,22,370.00
2015-16	2,46,727.00	--

(d) The objective of Defence Procurement Procedure 2013 is to ensure expeditious procurement. Some of the steps taken to speed up capital procurements include finalization of Service Qualitative Requirements before seeking the Acceptance of Necessity; reduction of validity of Acceptance of Necessity from two years to one year; delegation of Financial Powers; decision in a collegiate manner and imposition of liquidated damages on vendors for delay in execution of contracts. DPP-2013 provides for direct dealing with the Original Equipment Manufacturers (OEMs) or Authorised Vendors or Government Sponsored Export Agencies. It also provides that vendors would give full details of any agents / technical consultants / authorized vendors that may have been appointed by them for marketing of their equipment in India.

\*\*\*\*\*